

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 145 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order dated. 29-01-2026, Passed in WP.No. 28288 of 2025. on the file of the High Court.

Between:

Mr. Syed Osman Ahmed Quadri, S/o. Late. Mr. Syed Jeelani Quadri, aged about 65 Years, Occ. Business, R/o. 11-4-385, Sher gali, Red Hills, Hyderabad -500 001

Rep. by its DAGPA Holder Mr. Valluri Venkata Satya Akhilesh, S/o. Late. V.V.G.Krishna Murthy, aged about 55 Years, Occ. Business, R/o. H.No. 8-2-684/111/13, Road No. 12, Vemireddy Enclave, Banjara Hills, Khairatabad, Hyderabad - 500 034 Telangana State.

...APPELLANT

AND

1. The Telangana Industrial Infrastructure Corporation Ltd., (TGIIC), rep. by its Chairperson, 6th floor, Parishram Bhavan Fateh Madian Road, Basheerbagh, Hyderabad
2. The Tahasildar, Serilingampally Mandal, Ranga Reddy District.
3. The Revenue Inspector, Serilingampally Mandal, Ranga Reddy District.
4. The State of Telangana, rep. By its Principal Secretary, Revenue Department, Secretariat, Hyderabad.

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to interfere with the with the peaceful possession and

enjoyment of the petitioner in respect of land admeasuring Acres 0.20 Guntas (2420 Sq.Yards) in survey no. 41/11, situated at Khanamet Village, Serilingampally Mandal, Ranga Reddy District without following the due process of law pending disposal of the above writ appeal

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the effect and operation of the order dated 29.01.2026 passed by the Learned Single Judge in WP.No. 28288 of 2025 pending disposal of the above Writ Appeal

Counsel for the Appellant: SRI S. SRIDHAR

Counsel for the Respondent No.1: M SRIKANTH REDDY (SC FOR TGIIC)

**Counsel for the Respondent Nos.2 to 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court Delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 145 of 2026

DATED : 11.02.2026

Between:

Mr. Syed Osman Ahmed Quadri

... Appellant

AND

The Telangana Industrial Infrastructure Corporation Limited,
rep. by its Chairperson,
Hyderabad and three others

... Respondents

JUDGMENT:

Sri S. Sridhar, learned counsel appears for appellant.

Sri M. Srikanth Reddy, learned Standing Counsel for
Telangana Industrial Infrastructure Corporation Limited
appears for respondent No.1.

Sri Muralidhar Reddy Katram, learned Government
Pleader for Revenue appears for respondent Nos.2 to 4.

2. The instant Writ Appeal is filed against the order dated
29.01.2026 passed by the learned writ Court dismissing Writ
Petition No.28288 of 2025 filed by the appellant/petitioner
seeking to direct the respondents not to interfere with his

peaceful possession and enjoyment in respect of land admeasuring Ac.0.20 guntas in Survey No.41/11 situated at Khanamet Village, Serilingampally Mandal, Ranga Reddy District, without following due process of law.

3. Learned counsel for the appellant seeks permission of this Court to withdraw the instant Writ Appeal with liberty to the appellant to approach the civil Court.

4. Learned counsel appearing for the respondents reports no objection.

5. Accordingly, the instant Writ Appeal is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

SECTION OFFICER

To,

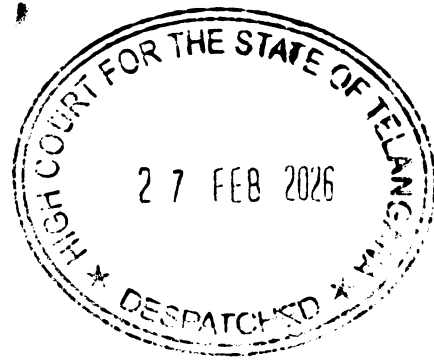
1. One CC to Sri S. Sridhar, Advocate [OPUC]
 2. One CC to Sri M. Srikanth Reddy (SC FOR TGIIC) [OPUC]
 3. Two CCs to the GP for Revenue, High Court for the State of Telangana, at Hyderabad[OUT]
 4. Two CD Copies
- TJ
BS Pml.

HIGH COURT

DATED:11/02/2026

JUDGMENT

WA.No.145 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑦ PMA.
26/2/26